

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.94 of 2021

IN THE MATTER OF:

Minosha India Ltd.

...Appellant

Versus

Fourth Dimension Solutions Ltd. & Ors.

...Respondents

For Appellant: Shri Arun Kathpalia, Sr. Advocate with Ms. Raveena Rai and Shri Rohit Ghose, Advocates

**For Respondents: Shri Atul Sharma, Advocate (R-1 to 4)
 Shri Vikkey Dang, Advocate (R-2)**

ORDER
(Virtual Mode)

04.03.2021 Advocate for Respondents 1 to 4 seeks time to file Reply.

They may file Reply within two weeks. Rejoinder may be filed within a week thereafter.

As per record, Notice has been served on all the Respondents.

Parties may file brief written submissions not more than three pages and copies of Judgements they want to rely on, within two weeks.

List the Appeal 'for admission (after Notice) hearing' on 8th April, 2021.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

rs/md